

Form Serial No.: |__|__| Signature of Issuing Officer:

High Court of Judicature at Allahabad

Allahabad

Tender No. CC-04/2012

TENDER NOTICE

Sealed tenders are invited from reputed Original equipment manufacturers/their authorized dealers only for the supply of **Apple iPads/Tablet PCs** for Hon'ble Judges of Allahabad High Court and its Bench at Lucknow. Selected vendor will be required to supply ipad/tablets as per the requirement of Allahabad High Court.

Earnest Money deposit: Rs.1,00,000/-

Last Date of Bid Submission: March 14, 2012 upto 2:30 PM

Opening of Technical and Financial Bid: March 14, 2012 at 3:30 PM

Bidders are required to submit each part of the tender document as mentioned above in three separate sealed envelopes. Envelops containing bids and super scribed "Terms & Conditions", "Technical Bid" and "Financial Bid" separately on the prescribed Tender Document either purchased from the High Court Allahabad on payment of Rs. 1000/-, or downloaded from the web site <http://www.allahabadhighcourt.in> complete in all respect and addressed to Registrar General, High Court Allahabad should reach Computer Centre (Near Marble Hall), High Court, Allahabad on or before March 14, 2012 upto 2:30 p.m.

Earnest Money Deposit of Rs. 100000.00 (Rs. One Lakh Only) should be enclosed along with the "Terms & Conditions" in the form of account payee Bank Draft payable on any branch of nationalized bank at Allahabad in favor of Registrar General, High Court, Allahabad in a separate sealed envelop. The sealed envelopes of the bidders containing "Terms & Conditions" and "Technical Bids" shall be opened on **March 14 , 2012 at 3:30 pm**. The technical and financial bids of those bidders who do not accept, sign and stamp all the terms & conditions of the bid, shall not be opened. The technical bids of only those bidders who have accepted all the terms & conditions of the bid, signed and stamped on the terms & conditions, shall be opened thereafter on the same day. If bids opening day is a government holiday, then the technical bids shall be opened on next working day at the same time. Two representative of each vendor may participate at the time of opening the technical bids. Those vendors whose technical bids are accepted will have to give presentation of their quoted items on the day intimated by High Court, Allahabad. Financial bids shall be opened on March 14th , 2012 at 3.30 p.m.

Tender Document Fee (Non-refundable) Rs 1000=00

PART – 1: TERMS & CONDITIONS

FOR SUPPLY OF Tablet PCs for Hon'ble Judges of High Court, Allahabad and its Bench at Lucknow

1. The Bids are invited from reputed Original Equipment Manufacturers (OEM) or their authorized dealers.
2. The Bids submitted by the vendors should be valid for a minimum period of 90 days from the date of opening of tender and the prices should be valid for a minimum period of 45 days from the date of issue of the purchase order or execution of purchase agreement.
3. The Earnest Money Deposit (EMD) of Rs. 100000.00 (Rs. One Lakh Only) should be enclosed along with the "Terms & Conditions" duly signed and stamped in the form of Account payee Bank Draft payable on any branch of nationalized bank at Allahabad in favor of Registrar General, High Court, Allahabad valid for six months in a separate sealed envelope.
4. This tender document is also available on the web site <http://www.allahabadhighcourt.in> to enable the bidders to use this document for submitting their bids in High Court, Allahabad against the tender notice. The bidders who will submit their bids on downloaded tender documents, will submit tender document fee of Rs.1000/- in the form of account payee Bank Draft payable in favor of "Registrar General, High Court, Allahabad" in addition to E.M.D. in the envelop containing terms and conditions of the bids. This tender document fee of Rs.1000/- will be non-refundable to the bidders. In case of any ambiguity, the original tender document available in High Court, Allahabad or on the web site shall be treated as final tender document. The tenders submitted on downloaded tender documents without enclosing tender document fee (non-refundable) of Rs. 1000=00 in the form of Bank Draft shall not be accepted.
5. The three sealed envelopes containing "Terms & Conditions", "Technical Bid" and "Financial Bid" separately on prescribed tender document purchased from the HIGH COURT or downloaded from the web site <http://www.allahabadhighcourt.in> complete in all respect and addressed to Registrar General High Court, Allahabad should reach Computer Centre High Court, Allahabad (herein after referred as HIGH COURT) on or before March 14, 2012 upto 2:30 pm. failing which tender will not be accepted.
6. The sealed envelops of the bidders containing "Terms & Conditions" shall be opened on March 14, 2012 at 3:30 p.m. first. The technical and financial bids of those bidders who do not accept, sign and stamp all the terms & conditions of the bid, shall not be opened. The technical bids of only those bidders who accept, sign and stamp on all the "Terms & Conditions" of the bids shall be opened thereafter on the same day. If bids opening day is a government holiday, then the bids shall be accepted and opened on next working day at the same time. Two representative of each vendor may participate at the time of opening the technical bids.
7. Technical evaluation of the bids shall be done on the following parameters: -

- Technical specifications of the iPad/tablet PCs and the leaflets/supporting document enclosed to confirm them.
 - Company's turnover in last three years.
 - Company's installation base and After Sales Service support at Allahabad, Lucknow.
 - For uniform comparative analysis, Apple iPads and tablets of other brands can be compared separately.
8. The delivery of tablet PCs and other related items to be ordered shall be made by the vendor within 3 weeks from the date of issue of the purchase order by HIGH COURT to the vendor. All the deliveries should be on CIF basis. If any loss or damage occurs in transit then it will be the responsibility of the supplier to make good the loss, within the time stipulated in the tender/purchase order for installation. The vendor may take necessary action to claim the insurance money, for the item(s) lost/damaged during transit, from insurance Company at his own level.
 9. All the items to be supplied should be new, of good quality and standard and as per the technical specifications mentioned in technical bid document.
 10. The vendor will provide operational manuals and OEM documents along with the systems.
 11. If delivery of the items is not made within above stipulated period, the compensation will be payable for non-adherence to the committed delivery/installation schedules by the vendor to HIGH COURT as follows: -
 - i. 0.5% of the total order value per week of delay in delivery of computers, other items & softwares subject to maximum of 5.0% of total order value.
 - ii. 0.5% of the total order value per week of delay attributable to vendor in installation of all the items subject to a maximum of 5.0% of total order value.
 12. HIGH COURT reserves the right to cancel the total/part purchase order, if the delivery gets delayed from the stipulated period of 3 weeks given in the Purchase Order. Penalty as mentioned in clause 11 above shall however be applicable even if the order is cancelled in part or full. HIGH COURT shall have no responsibility what-so-ever for any damages sustained by the vendor due to cancellation of the purchase order. In such case, the earnest money deposited by the vendor in HIGH COURT shall be forfeited in full.
 13. HIGH COURT reserves the right to reject any items supplied against the purchase order, if found not working satisfactorily at the time of delivery at High Court Allahabad. The rejected items, if any, shall have to be taken back and replaced by good quality items forthwith at the cost of the supplier. No payment will be made for the rejected item(s).
 14. In case, excise duty and/or trade tax/sales tax are reduced or increased subsequently by the Government at the time of placement of the purchase

order or delivery, then the same will be adjusted by either party on production of requisite proof.

15. Payment will be released to the vendor within 10 days after supply and Acceptance Test of all the supplied items at sites and imparting training to the users and furnishing of a performance bank guarantee of 10% amount of total order value in favor of HIGH COURT on the format acceptable to the High Court only from a Nationalized Bank valid for one month beyond the full warranty period of three years from the date of successful commissioning of all the supplied items.

Payment shall be released on receipt of the original bills in triplicate complete in all respect and original delivery challans of all the items. No payment shall be released for part delivery of the hardware, software and other related accessories against the purchase order, except if action is taken vide clause 11.

16. iPad/Tablet PC will carry three years on site comprehensive warranty unless and otherwise specifically mentioned in PO/Technical/Financial specification.
17. The successful tenderer shall sign an agreement immediately after the acceptance of the tender. The purchase order shall be issued only after signing of the purchase agreement with the selected bidder.
18. If the tender is submitted by a firm other than the computer manufacturer, then the vendor should furnish documents from their principals as proof of the firm being their authorized dealer and OEM's consent for providing all service support during and beyond warranty period.
19. The tender must be submitted on the prescribed tender document issued by the HIGH COURT. Any other technical details required to supplement the information quoted in the prescribed tender document may please be attached separately. The information asked in the tender document should be given at the place provided for it in the tender document. The tenders in which information is not given at the place provided for it or not in the similar format given in the tender document, may be rejected.
20. In case of tenderer whose tenders are not considered for placing the purchase order, the earnest money deposit (EMD) will be refunded normally within one month of taking the purchase decision. In case of selected tenderer, the earnest money deposit will be converted into security money and will be retained till the complete items are supplied and commissioned and the training is completed. If the tenderer is not able to supply the ordered items completely within the specified period, the Security money will be forfeited in full in addition to the penalty.
21. All the documents required should be submitted along with the technical bid of the tender only.
22. Printed conditions of the vendor submitted with the tender will not be binding on HIGH COURT.
23. The documents containing bids shall be free from cutting and erasures. However, alterations, if any, in the tender should be attested properly by the bidder, failing which the tender is liable to be rejected.

24. The tenders submitted by telex/telegrams/fax/email will not be considered. No further correspondence will be entertained on this matter.
25. HIGH COURT will not be responsible for any delay in obtaining the tender document by the vendor from HIGH COURT or submission of the completed tender document to HIGH COURT.
26. The registration number of the firm along with the CST/U.P.T.T. No. allotted by the sales tax / trade tax authorities and I.T. registration number (P.A.N.) along with the place of registration should invariably be given along with the technical bid.
27. Tender will be rejected, if technical specifications offered by the firm in the technical bid differ from what is quoted in financial bid.
28. The bidder shall submit an affidavit that the bidder's firm has not been black listed from Government of U.P./Government of India. The bids of the black listed bidders shall be outrightly rejected.
29. Within 7 days of the receipt of notification of award i.e. purchase order from the HIGH COURT, the successful Bidder shall furnish the performance security in the form of bank guarantee for an amount of 10% of the value of the equipment to be procured from State Bank of India or its associate banks or any nationalized bank of India or scheduled bank located in India in favor of Registrar General, High Court, Allahabad valid for additional period of six months beyond warranty period, in the Performance Security Form provided in the bidding documents or in another form acceptable to the HIGH COURT. At the end of each year for first two years, the performance bank guarantee of 3% amount shall be returned by the HIGH COURT and the bank guarantee of remaining 4% amount shall be returned 6 months after the completion of Onsite Comprehensive warranty period of three years. The successful bidder may submit bank guarantee accordingly.
30. Tender not conforming to any or all the above terms and conditions will be rejected.
31. Incomplete tenders are liable to be rejected.
32. HIGH COURT reserves the right to increase/decrease the specified quantities of any item(s) given in the tender.
33. Canvassing in any form in connection with tender is strictly prohibited and will disqualify the vendor.
34. Bids must be submitted for items as mentioned in either Option – 1 or Option – 2 of Schedule of Requirement or both. However, HIGH COURT reserves the right to select only one vendor for all items or more than one vendor for different items.
35. Vendors may quote for more than one make/model of tablet PCs.
36. HIGH COURT reserves the right to reject any or all the tenders without assigning any reason whatsoever. HIGH COURT would not be under any obligation to give any clarifications to those vendors whose tenders have been rejected.

37. All disputes are subject to Allahabad Civil Court jurisdiction.

DECLARATION BY THE BIDDER

It is hereby declared that I/We the undersigned, have read and examined all the terms and conditions etc. of the tender document for which I/We have signed and submitted the tender under proper lawful Power of Attorney. It is also certified that all the terms and conditions of the tender document are fully acceptable to me/us and I/We will abide by the conditions from serial no. 1 to 37. This is also certified that I/We/our principal manufacturing firm have no objection in signing the agreement if the opportunity for the supply of the items against this tender is given to me/us.

Date:

Signature:

Address:

Name:

Designation:

On behalf of:

(Company Seal)

PART – 2: Schedule of Requirement

Requirement Specification

1. Apple iPad (Option – 1)

Parameter	Specification
Manufacturer	Apple
Model	iPad-2 or higher with Wi-Fi , 3g and internal storage capacity of 64GB or higher Including the following items :- <ul style="list-style-type: none"> • Dock Connector to USB Cable • 10W USB Power Adapter for directly charging through AC outlet
Accessories (Optional)	<ul style="list-style-type: none"> • iPad Smart Cover • Apple In-Ear Headphones with Remote and Mic • iPad Camera Connection Kit • Apple Composite AV Cable • Apple Component AV Cable • Apple VGA Adapter • Apple Digital AV Adapter • Apple Wireless Keyboard • iPad 2 Dock
Warranty	1 year comprehensive warranty with option for additional 2 years of comprehensive warranty

2. Tablet PC (Option – 2)

Parameter	Specification	
Manufacturer	Samsung, Sony, Acer, Asus, Motorola, Blackberry, Dell, HP	
Operating System	Android 3.2 (Honey Comb) or higher	
Processor	1 GHz or higher	
Memory	1 GB or higher	
Storage (Internal+External)	32 GB (64GB if available in India)	
Cellular Network Support	GPRS, EDGE, 3G, HSPA, HSPA+	
Wireless LAN	IEEE 802.11 b/g/n	
Bluetooth	Ver. 2.1 or higher	
Global Positioning	GPS	
Display	Feature	Scratch Resistant LCD
	Size	7.7 inches or higher
	Resolution	WXGA 280 x 800 or higher
Camera	Flash	LED Flash
	Front Camera Resolution	640 x 480/0.3 Megapixels or higher
	Rear Camera Resolution	3 Megapixels or higher
Audio Formats Supported	Mp3, AAC, AAC+	
Video Formats Supported	3GPP,H.263, H.264, MPEG4, DivX	
Microphone	In-built microphone	
Speaker	Built-in stereo speaker	
Expansion Card Slot	MicroSD card or SD memory card	
Interfaces	1 No. USB 2.0 or higher 1 No. Stereo Out jack	
Battery	Atleast 6 Hours Video Playback Time	
Battery Charging	AC Adapter directly connecting to AC wall outlet	
Cover	Tablet Cover	
Warranty	1 year comprehensive warranty with option for additional 2 years of comprehensive warranty	

PART – 3: General Information

(This part should be included along with Terms & Conditions)

1.	Name of the Company/Bidder	
2.	<p>Full address of Company/Bidder along with following details</p> <p style="text-align: center;">Contact Person</p> <p style="text-align: center;">Telephone no.</p> <p style="text-align: center;">Fax no.</p> <p style="text-align: center;">E-mail address:</p> <p style="text-align: center;">Website URL:</p>	
3.	Local address of Company/Bidder for communication, if any	
4.	Are you a manufacturer or dealer (Manufacturer or Dealer)	
5.	If listed with MAIT/NASCOMM (copies of certificate be attached)	
6.	If Company/Product/Services is ISO certified (copies of certificates be attached)	Enclosure No. _____
7.	<p>Annual turn over in last 3 financial years in Rs. Crores.</p> <p>(i) Year 2008-2009</p> <p>(ii) Year 2009-2010</p> <p>(iii) Year 2010-2011</p>	<p>(i)</p> <p>(ii)</p> <p>(iii)</p>
8.	VAT/Trade Tax / Sales Tax Registration no. with place	
9.	Income Tax Registration no. with place	

10.	Strength of local office at Allahabad and Lucknow (i) No. of Marketing Personnel (ii) No. of Technical Personnel (Qualification be also mentioned) (iii) No. of Supporting Staff	
11.	Any other information you feel necessary (Separate sheets may be used if required)	
12.	Details of earnest money attached. (i) Amount Rs. (ii) Bank Draft No. (iii) Bank Draft issuing date (iv) Drawn on (Bank)	

PART – 4: Technical Bid

1. Technical Bid Schedule for Option – 1: Apple iPad

Please attach relevant brochures

Parameter	Specification
Model No.	
Storage Capacity (in GB)	
Cellular Network Support	
Wireless LAN Support	
Accessories Provided	
Warranty on iPad and accessories	

2. Technical Bid Schedule for Option – 2: Tablet PC (other than Apple iPad)

Please attach relevant brochures

Parameter		Specification
Manufacturer/Brand		
Model No.		
Operating System		
Whether OS/Firmware Upgradeable		
Processor	Make & Model	
	Clock Speed	
	Cache	
System Memory (in GB)		
Internal Storage Provided (in GB)		
External Storage (in GB)	No. of slots	
	Slot Type (mention card type supported)	
	Maximum Capacity Supported (in GB)	
	Capacity Provided (in GB/MB)	
Cellular Network Support	GPRS Details	
	EDGE Details	
	3G Details	
Display	Technology	
	Size	

	Resolution	
Camera	Rear Camera Resolution	
	Flash Type	
	Front Camera Resolution	
	Flash Type	
Video	Video Playback Formats	
	Video Recording Format	
	Video Recording Resolution Supported	
Audio Playback formats supported		
Connectivity	Bluetooth	
	USB	
	WiFi	
	GPS	
	TV-Out/HDMI	
	An other, please specify	
Browser Details		
Office Software Details		
Email Software Details		
Calendar and Organizer Software Details		
Battery	Capacity (in mAh)	
	Video Playback Tim (in hrs)	
	Standby Time	
Physical Specification	Weight (in grams)	
	Dimension (H x W x D) (in cms)	

Items available in box	
Additional Attachments Provided	
Warranty	

PART – 5: Financial Bid

1.	Name of Company	
2.	Full Address of company alongwith Telephone No.: Fax. No.: E-mail Address: Website URL:	
3.	Excise duty included in the quoted price	___ . ___ % of basic price
4.	Any other charges included in the quoted price (i) VAT/Trade tax/Sales Tax (ii) Service Tax (iii) Other Levies (Please Name) _____ _____ _____	___ . ___ % of (basic price + excise duty) ___ . ___ % ___ . ___ % ___ . ___ % ___ . ___ %
5.	Discount if any	___ . ___ %
6.	AMC Charges (Should not be more than 6% of the Hardware value)	___ . ___ %

Financial Bid Schedule for Option – 1: Apple iPad

SI No.	Items.	Approx. Quantity	Unit Price						Total Price (Rs.) 3 x 10	
			Basic Price (Rs.)	Excise Duty (Rs.)	Sub-Total (Rs.) 4+5	VAT/Trade Tax (Rs.)	Service charges including installation, training & warranty etc. (Rs.)	Service Tax (Rs.)		Total Unit Price (Rs.) 6+7+8+9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.1	Apple iPad with warranty of 1 year (Option – A)	90								
1.2	Apple iPad with warranty of 3 years (Option – B)	90								

Financial Bid Schedule Option – 1: Apple iPad Accessories

SI No.	Items.	Approx. Quantity	Unit Price						Total Price (Rs.) 3 x 10	
			Basic Price (Rs.)	Excise Duty (Rs.)	Sub-Total (Rs.) 4+5	VAT/Trade Tax (Rs.)	Service charges including installation, training & warranty etc. (Rs.)	Service Tax (Rs.)		Total Unit Price (Rs.) 6+7+8+9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.3	iPad Smart Cover	90								
1.4	Apple In-Ear Headphones with Remote and Mic	90								
1.5	iPad Camera Connection Kit	90								
1.6	Apple Composite AV Cable	90								
1.7	Apple Component AV Cable	90								
Grand Total (1.3+1.4+1.5+1.6+1.7) (Rs.)										

Financial Bid Schedule for Option – 1: Apple iPad Accessories (continued)

SI No.	Items.	Approx. Quantity	Unit Price						Total Price (Rs.) 3 x 10	
			Basic Price (Rs.)	Excise Duty (Rs.)	Sub-Total (Rs.) 4+5	VAT/Trade Tax (Rs.)	Service charges including installation, training & warranty etc. (Rs.)	Service Tax (Rs.)		Total Unit Price (Rs.) 6+7+8+9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1.8	Apple VGA Adapter	90								
1.9	Apple Digital AV Adapter	90								
1.10	Apple Wireless Keyboard	90								
1.11	iPad 2 Dock	90								
Grand Total (1.8+1.9+1.10+1.11) (Rs.)										

Financial Bid Schedule for Option – 2: Table PC (other than Apple iPad)

SI No.	Items.	Approx. Quantity	Unit Price						Total Price (Rs.) 3 x 10	
			Basic Price (Rs.)	Excise Duty (Rs.)	Sub-Total (Rs.) 4+5	VAT/Trade Tax (Rs.)	Service charges including installation, training & warranty etc. (Rs.)	Service Tax (Rs.)		Total Unit Price (Rs.) 6+7+8+9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
2.1	Tablet PC with 32 GB storage and warranty of 1 year (Option – A)	90								
2.2	Tablet PC with 32 GB storage and warranty of 3 years (Option – B)	90								
2.3	Tablet PC with 64 GB storage and warranty of 1 year (Option – C)	90								
2.4	Tablet PC with 64 GB storage and warranty of 3 years (Option – D)	90								

Financial Bid Schedule for Option – 2: Table PC Attachments

SI No.	Additional Attachments	Approx. Quantity	Unit Price						Total Price (Rs.) 3 x 10	
			Basic Price (Rs.)	Excise Duty (Rs.)	Sub-Total (Rs.) 4+5	VAT/Trade Tax (Rs.)	Service charges including installation, training & warranty etc. (Rs.)	Service Tax (Rs.)		Total Unit Price (Rs.) 6+7+8+9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
2.5	(Mention Attachment 1. Details)	90								
2.6	(Mention Attachment 2. Details)	90								
2.7	(Mention Attachment 3. Details)	90								
2.8	(Mention Attachment 4. Details)	90								
Grand Total (2.5+2.6+2.7+2.8) (Rs.)										

Financial Bid Schedule for Option – 2: Table PC Attachments (continued)

SI No.	Additional Attachment	Approx. Quantity	Unit Price						Total Price (Rs.) 3 x 10	
			Basic Price (Rs.)	Excise Duty (Rs.)	Sub-Total (Rs.) 4+5	VAT/Trade Tax (Rs.)	Service charges including installation, training & warranty etc. (Rs.)	Service Tax (Rs.)		Total Unit Price (Rs.) 6+7+8+9
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
2.9	(Mention Attachment 5. Details)	90								
2.10	(Mention Attachment 6. Details)	90								
2.11	(Mention Attachment 7. Details)	90								
2.12	(Mention Attachment 8. Details)	90								
Grand Total (2.9+2.10+2.11+2.12) (Rs.)										